



1

WA-1831-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF
ON THE 1st OF JULY, 2025

WRIT APPEAL No. 1831 of 2025

VIRENDRA KUMAR INDURKAR

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Mukesh Kumar Agrawal - Advocate for the petitioner.

Shri Ritwik Parashar - GA for the respondent/State.
.....

ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

1. Learned counsel for the petitioner submits that on account of health condition of the petitioner, the transfer order may be revisited and petitioner may be posted somewhere close to Nagpur or Junnardeo.
2. Learned counsel for the respondent has taken instructions and submits that transfer order would be modified and petitioner would be now posted to Parasia District Chhindwara as requested by the petitioner.
3. In view of the above, the appeal is disposed off directing the respondents to modify the transfer order and transferring petitioner to Parasia District Chhindwara in place of Harrai.
4. Petitioner shall not be required to join at Harrai.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE



Akm